

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 206
CP-354/241-242/ND/2018
IA-372/2023

IN THE MATTER OF:

Hari Pavan Vellanki & Ors.

... **Applicant/Petitioner**

Versus

M/s. Ischolar Education Services Pvt. Ltd.

...

Respondent

Under Section: 241-242 of Comp. Act

Order delivered on 10.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Akshat Singh, Adv. Bhanu Gupta, Adv.
Karan Khetan

For the Respondent : Sr. Adv. Arun, Adv. Neha Mathen for R-1 & 2.
Adv. Reaa Mehta for proposed R-11.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-372/2023: Ld. Counsel for the proposed Respondent No. 11 submitted that she has already filed reply to IA-372/2023, but the same is lying in defect. As prayed by the Ld. Counsel for the proposed Respondent No. 11, three days' time is granted to ensure that the reply of said Respondent is uploaded on the DMS/e-portal of this Tribunal. Ld. Counsel for the Applicant in application is allowed to file rejoinder to the reply filed by proposed Respondent No. 11 within two weeks.

List on 02.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)